

The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Distribution Transformers) Regulations, 2009

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The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Distribution Transformers) Regulations, 2009¹

[7th July, 2009]

Whereas the draft regulations namely, the Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Distribution Transformers) Regulations, 2009, were published *vide* Notification Number 2/11(5)/03-BEE.-3, dated 12th January, 2009, in the Gazette of India, Extraordinary, Part III, Section 4, dated the 12th January, 2009, as required under sub-section (1) of Section 58 of the Energy Conservation Act, 2001 (52 of 2001), inviting objections or suggestions from persons likely to be affected thereby within the specified period of forty-five days from the date of publication of the said notification in the Official Gazette.

And whereas copies of the said draft regulations were made available to the public on the 12th January, 2009;

And whereas suggestions have been received with respect to the said draft regulations within the specified period aforesaid;

And whereas the suggestions received in this regard have been taken into consideration;

Now, therefore, in exercise of the powers conferred by clause (i) of sub-section (2) of Section 58 read with clause (d) of Section 14 of the said Act, the Bureau, with the previous approval of the Central Government, hereby makes the following regulations, namely:—

1. Short title and commencement.—(1) These regulations may be called the Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Distribution Transformers) Regulations, 2009.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definition.—(1) In these regulations, unless the context otherwise requires,—

(a) “Act” means the Energy Conservation Act, 2001;

²[(aa) “Form” means a form appended to these regulations;]

(b) “distribution transformer” means the transformer which is oil immersed, naturally air cooled, three phased, double wound, non-sealed, out door distribution transformer of standard ratings of 16, 25, 63, 100, 160 and 200 kVA of 11 kV which is manufactured or commercially purchased or sold in India;

(c) “label” means any written, printed, marked, stamped or graphic matter affixed to, or appearing upon, the distribution transformer;

³[(ca) “permittee” means a person to whom permission has been granted under Regulation 7;]

1. Bureau of Energy Efficiency, Noti No. 2/11(5)/03-BEE.-3, dated July 6, 2009, published in the Gazette of India, Extra., Part III, Section 4, dated 7th July, 2009, pp. 8-12, No. 114

2. *Ins.* by Noti. No. 2/11(5)/03-BEE-3, dated 5-1-2010 (w.e.f. 5-1-2010).

3. *Ins.* by Noti. No. 2/11(5)/03-BEE-3, dated 5-1-2010 (w.e.f. 5-1-2010).

- (d) "section" means the section of the Act;
- (e) "star rating or star level" means the level of energy efficiency displayed on the label of distribution transformer on the basis of relative energy efficiencies or loss standards which is the total losses at fifty per cent loading and hundred per cent loading of the distribution transformer.

(2) Words and expressions used herein and not defined, but defined in the Act, shall have the meanings respectively assigned to them in the Act.

3. Particulars to be displayed on the labels.—(1) On every distribution transformer the following particulars shall be displayed on its label, namely:—

- (a) the logo of the Bureau of Energy Efficiency;
- (b) that the equipment is a distribution transformer;
- (c) that it is a oil filled, naturally cooled type;
- (d) name of the manufacturer and brand;
- (e) capacity in kVA as tested;
- (f) voltage is up to 11 kV;
- (g) total losses at 50% loading in watts;
- (h) total losses at 100% loading in watts;
- (i) star level;
- (j) model and year of manufacturing;
- (k) Bureau's authorisation number.

(2) The design, colour, size and content of label shall be as specified in the Schedule annexed to these regulations.

4. Time limit for display of labels.—A label containing particulars specified in Regulation 3 shall be displayed on every distribution transformer within a period of six months from the date of coming into force of these regulations.

5. Manner of display of label.—The label shall be affixed on the front base of the distribution transformer near the name plate, so as to be prominently visible.

4[6. Permission for display of label.—(1) No label shall be affixed on a distribution transformer without obtaining the permission of the Bureau.

(2) For the purpose of obtaining permission under sub-regulation (1), an application shall be made in Form I or in electronic form:

Provided that separate application shall be made for each model of distribution transformer.

(3) Every application under sub-regulation (2) shall be accompanied by—

- (a) an application fee of Rupees One thousand payable by demand draft drawn in favour of the Bureau of Energy Efficiency, New Delhi or by any electronic mode of payment;
- (b) a label Security Fee of Rupees One lakh payable by demand draft drawn in favour of the Bureau of Energy Efficiency, New Delhi or by any electronic mode of payment; and

(c) documents specified therein.]

⁵[7. **Grant of permission.**—(1) On receipt of an application under Regulation 6 and after being satisfied that all requirements are therein complied with, the Bureau may, within a period of one month from the date of such receipt, grant, subject to such terms and conditions as are specified in Regulation 8, permission for affixing label on distribution transformer in Form II or in electronic form.

(2) The Bureau shall maintain a register in Form III and enter the name of permittee therein.

(3) The permission so granted under sub-regulation (1) shall be valid for a period of three years and may be renewed for a further period of three years by the Bureau.

(4) An application for renewal of permission shall be made at least three months before its expiry and shall be accompanied by a fee of Rupee Five hundred payable by demand draft drawn in favour of the Bureau of Energy Efficiency, New Delhi or by any electronic mode of payment.

(5) On receipt of application for renewal under sub-regulation (4) and after being satisfied that all requirements are complied with, the Bureau may, within a period of one month from the date of such receipt, renew permission in Form II.]

⁶[8. **Terms and conditions for display of particulars on label.**—Every permittee shall comply with the following terms and conditions, namely—

- (a) the star level displayed on the label of the distribution transformer shall conform to energy consumption standards for distribution transformer notified under clause (a) of Section 14 of the Act;
- (b) the label shall be affixed only on such model of distribution transformer for which permission has been granted;
- (c) the label shall be printed and affixed on the distribution transformer at the cost of the permittee;
- (d) the permittee shall ensure that the star level displayed on the label of distribution transformer shall be maintained at all time;
- (e) the permittee shall pay the label fee as specified in Regulation 9;
- (f) the permittee shall furnish to the Bureau a statement containing details of production of labelled equipment and the accrued labelling fee due for each quarter within the following month of the close of each quarter of the financial year;
- (g) the permittee shall comply with such other terms and conditions which the Bureau may specify.]

5. *Ins.* by Noti. No. 2/11(5)/03-BEE-3, dated 5-1-2010 (w.e.f. 5-1-2010).

6. *Ins.* by Noti. No. 2/11(5)/03-BEE-3, dated 5-1-2010 (w.e.f. 5-1-2010).

⁷[**9. Label Fee.**—(1) Every permittee shall pay to the Bureau a label fee of Rupees One hundred on each label affixed on the distribution transformer.

(2) The label fee specified under sub-regulation (1) shall be paid annually within one month from the date of closure of each financial year:

Provided that on failure to pay the label fee within the period so specified, the Bureau may recover the amount due with interest thereon at ten per cent from the Label Security Fee paid under clause (b) of sub-regulation (3) of Regulation 6.]

⁸[**10. Refund of Label Security Fee.**—Subject to the proviso to sub-regulation (2) of Regulation 9, a permittee shall be entitled to a refund of the Label Security Fee on ceasing to manufacture distribution transformer.]

⁹[**11. Verification by the Bureau.**—(1) The Bureau may, either suo motu, or on the complaint received by it, carry out verification to ensure that the distribution transformer conforms to the star level and other particulars displayed on its label and that it complies with the other terms and conditions of permission.

(2) Whereupon a complaint received under sub-regulation (1), the Bureau is required to carry out verification by testing the distribution transformer in a laboratory, a notice shall be issued to the permittee for carrying out such testing and the complainant shall be called upon to deposit such expenses relating to testing, transportation and other incidental expenses with the Bureau, within such time, as may be determined by the Bureau.

(3) Where samples of distribution transformer used for testing fails the test, the permittee shall be afforded another opportunity and the Bureau shall conduct a second test with twice the quantity of distribution transformer used in the first test, at the cost of the permittee.

(4) Where the second test also fails, the Bureau shall direct that the permittee shall, within a period of two months,—

- (a) correct the star level displayed on the label of the distribution transformer or remove the defects and deficiencies found during testing;
- (b) withdraw all the stocks from the market to comply with the directions of the Bureau; and
- (c) change the particulars displayed on advertising material.

(5) Where the permittee fails to comply with the directions issued by the Bureau under sub-regulation (4), the Bureau shall—

- (a) withdraw the permission;
- (b) notify the consumers in such manner as it deems fit;
- (c) initiate adjudication proceedings against such permittee under Section 27 of the Act.]

7. *Ins.* by Noti. No. 2/11(5)/03-BEE-3, dated 5-1-2010 (w.e.f. 5-1-2010).

8. *Ins.* by Noti. No. 2/11(5)/03-BEE-3, dated 5-1-2010 (w.e.f. 5-1-2010).

9. *Ins.* by Noti. No. 2/11(5)/03-BEE-3, dated 5-1-2010 (w.e.f. 5-1-2010).

¹⁰[**12. Cancellation of Permission.**—The Bureau may cancel the permission granted under Regulation 7 if the permittee—

- (a) fails to comply with any of the terms and conditions specified under Regulation 8;
- (b) fails to pay label fee within the period specified under Regulation 9.]

FORM I

[See Regulation 6]

Application for permission to affix label on distribution transformer under the Bureau of Energy Efficiency (Particulars and Manner of their Display on Label of Distribution Transformers) Regulations, 2009

To,

The Director General
Bureau of Energy Efficiency
(Ministry of Power, Government of India)
4th Floor, Sewa Bhawan,
Sector-1, R.K. Puram
New Delhi-110 066
India

I/We are the manufacturers/importers of distribution transformer carrying on business at _____ (full business address) under the style of _____ (full name of individual or firm) hereby apply for permission to affix label on distribution transformers as specified by the Bureau in the Bureau of Energy Efficiency (Particulars and Manner of their Display on the Label of Distribution Transformers) Regulations, 2009

2. *Manufacturing Facility:* The above equipment is manufactured/imported by _____ (Name of the company) and is manufactured at _____ (Name and address of the factory)
3. *Details of Information:* The details of the information in respect of the equipment, company, manufacturing facility, certification for test products, labels and payment is given in Annexure. A photocopy of the certificate of incorporation issued by the Registrar of Firms or Societies/ Director of Industries (in case of Small Scale Units) or similar other documents authenticating the name of the firm and its manufacturing premises is enclosed
 - (a) *Applicant:* _____ (Name and Designation) is authorised to make this application on behalf of the company/firm/etc* and will be responsible for accuracy of the information supplied with this application
 - (b) *Contact Person:* _____ (Name and Designation) is the authorized contact person for coordination with the Bureau in respect of this application and the use of the Label.
 - (c) I/We undertake to intimate to the Bureau of any change in the authorized persons defined in (a) or (b) above as soon as it takes place
4. *Confirmation to Quality Standards:* I/We conform to the Bureau of Indian Standard/other International Standards in respect of Quality System/Other standards in accordance with IS/ Others (name and number of the standard) _____ as specified in the Notification on _____ (title of the Notification) for the _____ (name of the equipment). A copy of the License/certificate in respect of the above equipment is enclosed.

I/We have testing arrangements at _____ (Name and address of the laboratory) for ensuring consistency in quality of the equipment.

Lab details:

- (a) Tests details: (Test procedures/name/number)
(b) Accreditation status:
(c) Bureau of Energy Efficiency approval:

5. Production and sales figures of the said equipment and the value thereof to the best of my/our knowledge and estimates are as follows:

Year	Production	Sales	MRP of the equipment (Rs)
Last year from _____ to _____ Current year from _____ to _____ (estimate)			

6. (a) An application fee of Rupees One thousand _____ has been paid by D.D. No. _____ dated _____/electronic mode.
(b) A label Security Fee of Rupees One lakh _____ has been paid by D.D. No. _____ dated _____/electronic mode
(c) I/We agree to pay the labelling fee of Rupees One hundred per label.
7. I/We agree to abide by all the terms and conditions specified by the Bureau and extend necessary assistance/co-operation to the Bureau in case of any enquiry to be made by it.
8. I/We authorise the Bureau of Energy Efficiency for selection of sample for verification and challenge testing and agree to abide by the directions of the Bureau in this regard.
9. I/We undertake that the information supplied in this application is accurate to the best of my knowledge, and should any of the information supplied be found to be incorrect; the application may be rejected forthwith.

Dated this

Day of(Year)

Signature

.....

Name.....

Designation.....

For and on behalf of

(Name of the firm)

Seal of Firm

ANNEXURE

[See Para 3 of Form 1]

Details of Information

1. Details of the Equipment

1.	Equipment/Type
2.	Make/Manufacturer/Importer

3.	Model Name/Number
4.	Transformer Capacity kVA
5.	Voltage
6.	Year of manufacturing/importing
7.	ISI certificate details (Attach copy of the certificate)
8.	Quality System certificate details (Attach copy of the certificate)
9.	Total losses at 50% loading watts
10.	Total losses at 100% watts

Sl. No.	Model Name/ No.	Measured Values				Rated Values		Star Rating
		No Load Loss (watts)	Load Loss (watt)	Total Losses		Total Losses		
				50% loading	100% loading	50% loading	100% loading	

2. Details of the Company

Name of the Company:	
Address	
Pin Code	
State	
Phone No.	
Fax No.	
E Mail	
Website	

3. Details of the Manufacturing Facility

Address	
Pin Code	
State	
Phone No.	
Fax No.	
E Mail	

Website	
Any other details	

4. Certification for Test details

Name of the Test standard, No. and Year	
Name of the test Laboratory	
Accreditation status (Attach copy of the accreditation certificate)	
Address	
Pin Code	
State	
Phone No.	
Fax No.	
E Mail	
Website	

5. Product Details

Date of commencement	
Number of labels applied for BEE for the first year— for the second year— for the third year—	
Product Serial No.	From To
Test report	
Sample Label	

6. Label Details

1.	Equipment
2.	Type
3.	Make/Manufacturer/Importer
4.	Model name/Number
5.	Transformer Capacity kVA
6.	Voltage
7.	Year of manufacturing/importing
8.	Star Level
9.	Total losses at 50% loading _____ watts
10.	Total losses at 100% _____ watts

7. Payment details, if proposed to pay in advance (Optional)

No. of Labels	Labelling fee per unit	Total Amount/Details of Payment
		Amount: Crossed Demand Draft details: Date:

Date

Signature.....

Name.....

Designation.....

For and on behalf of.....

.....

(Name of the firm)

Seal of Firm

.....]

FORM II

[See Regulation 7]

Permission/Renewal of Permission

No.

Bureau of Energy Efficiency

New Delhi, Dated

To

.....
.....

1. Pursuant to the provisions of Regulation 7 of the Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Distribution Transformers) Regulations, 2009, the Bureau hereby permits you to affix Label as per details of approvals set out in the Annexure.
2. This permission is subject to—
 - (a) the star level displayed on the label of the distribution transformer shall conform to energy consumption standards for distribution transformer notified under clause (a) of Section 14 of the Act;
 - (b) the label shall be affixed only on such model of distribution transformer for which permission has been granted;
 - (c) the label shall be printed and affixed on the distribution transformer at the cost of the permittee;
 - (d) the permittee shall ensure that the star level displayed on the label of distribution transformer shall be maintained at all time;
 - (e) the permittee shall pay the label fee of Rupees One hundred per label;
 - (f) the permittee shall furnish to the Bureau a statement containing details of production of labelled equipment and the accrued labelling fee due for each quarter within the following month of the close of each quarter of the financial year. The same details shall be furnished to the Bureau also through automated system;
 - (g) the permittee shall make available such other details of distribution transformer as and when sought by the Bureau for which the permission has been granted.

3. This permission shall be valid from.....to..... and may be renewed as prescribed. You shall not withdraw the distribution transformer from the market during the validity period of permission except with the prior approval of the Bureau.
4. The unique label series code for the equipment is, and should appear on the label as per the approved design.
5. Where the star level plan on review is modified by the Bureau and the star level of the distribution transformer stand modified, you shall seek the permission afresh.
6. Signed, Sealed and Dated this..... Day of month.....year.

(Secretary)

Bureau of Energy Efficiency

ANNEXURE

[See Para 1 of Form II]

Details of Approvals

1. Details of the Equipment

1.	Equipment/Type
2.	Make/Manufacturer/Importer
3.	Model name/Number
4.	Transformer Capacity kVA
5.	Voltage
6.	Year of manufacturing
7.	Total losses at 50% loading watts
8.	Total losses at 100% watts

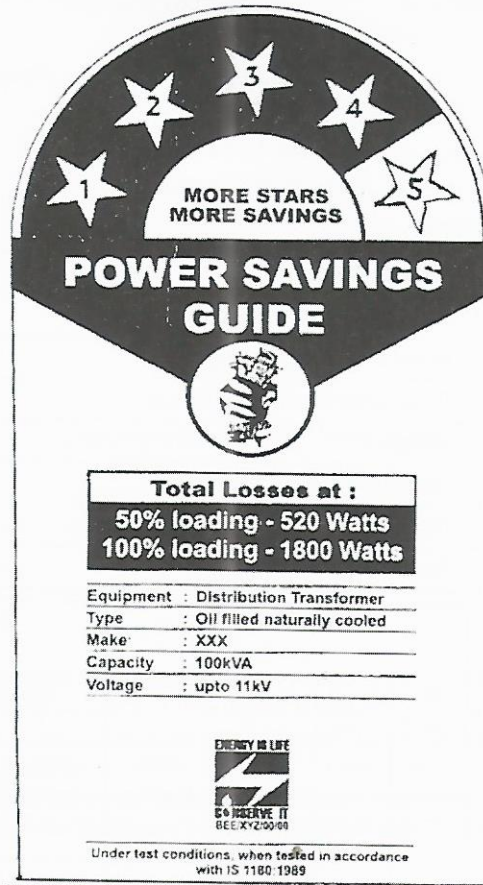
Sl. No.	Model Name/No.	Measured Values				Rated Values		Star Rating
		No Load Loss (watts)	Load Loss (watt)	Total Losses		Total Losses		
				50% loading	100% loading	50% loading	100% loading	

2. Label Details

1.	Equipment
2.	Type
3.	Make/Manufacturer/Importer
4.	Model name/Number
5.	Transformer Capacity kVA
6.	Voltage
7.	Year of manufacturing/importing

8.	Star Level
9.	Total losses at 50% loading _____ watts
10.	Total losses at 100% _____ watts
11.	Unique label series code

3. Approved specimen of printed label to be affixed on distribution transformer



The unique label series code provided in the letter has to be mentioned in the label affixed on the distribution transformer.

4. The label design, size, colour scheme, material to be used for the label and the content of the label and color scheme of the Bureaus' logo shall be as specified in the Schedule to the Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Distribution Transformers) Regulations, 2009.

Date

Signature.....

Name.....

Designation.....

For and on behalf of.....

.....
(Name of the firm)

.....
SEAL OF FIRM]

FORM III

[See Regulation 7(2)]

Register of permittees

Sl. No.	Application No. and Date of permission	Name and details of the permittee (Contact Person, Address, Pin Code, State, Phone No., Fax No., E Mail, Website)	Details of equipment for which the permission has been granted	Star level or Efficiency level declared	BEE permission number and unique label series	Period for which the permission has been granted
1	2	3	4	5	6	7

Amount of label security fee	Label Security Fee received by (Crossed Demand draft (Details)/Electronic transaction (Details) : Date:)	Application Fees details of Amount Received (Crossed Demand draft details/Electronic transaction details: Date:)
8	9	10

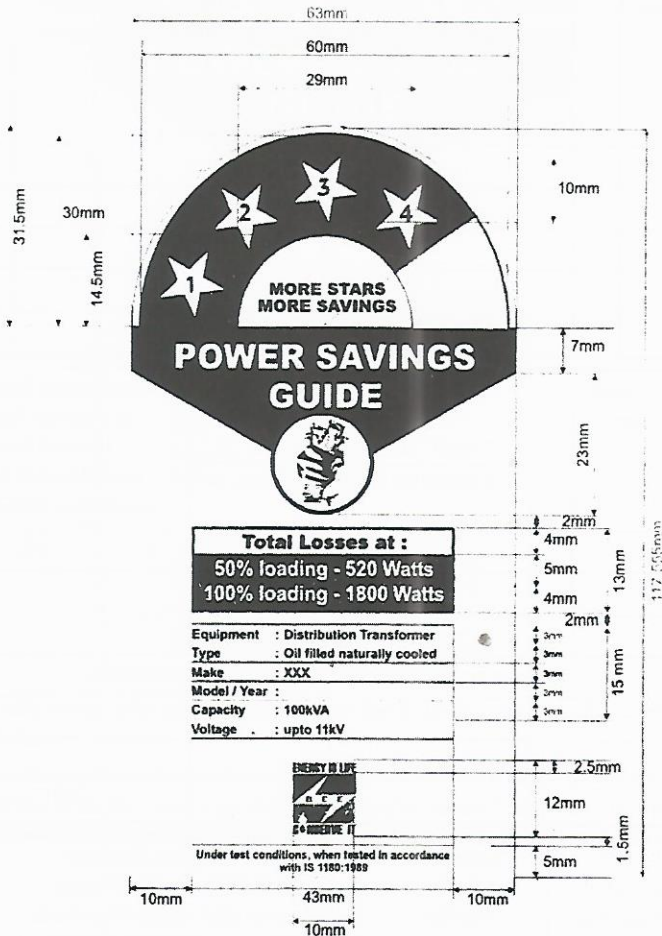
Number of labels affixed at the end of the each financial year	Amount of labelling fee due	Labelling fees details of Amount received (Crossed Demand draft details/Electronic transaction details's : Date:)	Remarks
11	12	13	14]

SCHEDULE

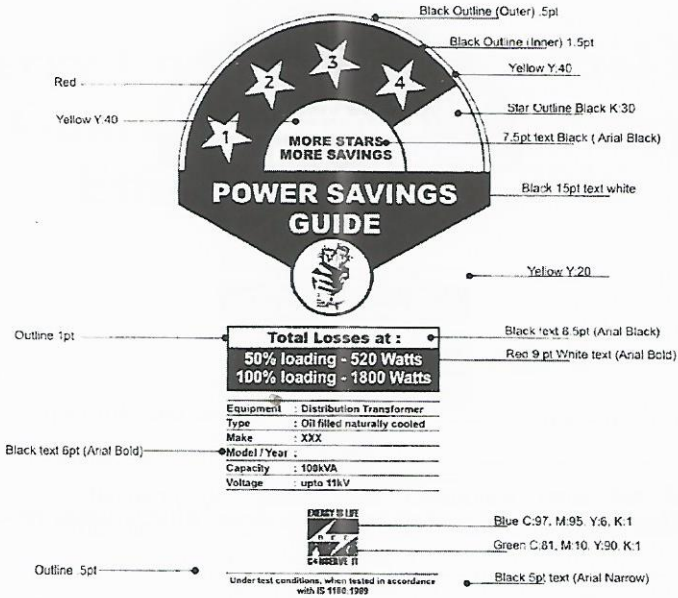
[See Regulation 3(2)]

Details of particulars to be displayed on labels of Distribution Transformer

- (1) Label design, size, colour scheme and content of the label shall include—
 - (i) the following dimensional design of label, namely:—



- (ii) The following colour scheme for the label, namely:—



(iii) the following colour scheme for Bureau's logo, namely:—

Blue—

Hue(H)-239° Saturation(S):64%
 Brightness(B):59%
 Luminance or lightness(L): 28, chromatic
 components-a:24 b:54
 Red(R):54 Green(G):55 Blue(B):151
 Cyan(C):97% Magenta(M):95% Yellow(Y):6%
 Black(K):1%
 Web colour code-# 363797

Green—

Hue(H)-150° Saturation(S):10%
 Brightness(B):67%
 Luminance or lightness(L):61, chromatic
 components-a:53 b:32
 Red(R):0 Green(G):170 Blue(B):87
 Cyan(C):81% Magenta(M):10% Yellow(Y):90%
 Black(K):1%
 Web colour code-#00AA56;

(iv) the following complete specimen of a printed label for distribution transformer, namely:—